

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 111– IA/428(AHM)2024
In
CP(IB)/144(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Jignesh Harjibhai Ghanva

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Saurabh Rachchh, Advocate

For the FC

: Ms. M. A. Gogia, Advocate

For the Respondent / Guarantor

: Rajeev Chawla, Proxy Advocate for

: Mr. Arjun Sheth, Advocate

ORDER

Learned Counsel appearing for the RP and Financial Creditor submits that they are in receipt of the reply of personal guarantor today.

However, Counsel appearing for the personal guarantor submits that the reply is yet to be filed for which the advance copy has already served to the Financial Creditor as well as RP.

Learned Counsel appearing for the RP and Financial Creditor seeks one week time to file rejoinder.

Let reply be filed within 2 days and rejoinder, if any, thereafter within 7 days.

Re-list on 06.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)